

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4235/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in RSA No. 3445/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE MANAGING DIRECTOR PEPSU ROAD TRANSPORT CORPORATION
PATIALA Petitioner(s)

VERSUS

DARSHAN KUMAR & ORS. Respondent(s)
(FOR ADMISSION and I.R. and IA No.28225/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 4217/2020 (IV-B)

(FOR ADMISSION and I.R. and IA No.28054/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

SLP(C)NO. 4219 OF 2020

(FOR ADMISSION AND I.R. AND EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

SLP(C)NO. 4581 of 2020

(FOR ADMISSION AND I.R. AND EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 20-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. K. K. Mohan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 30th March, 2020.

Status quo as on date be maintained by both the parties.

(MADHU BALA)
AR-CUM-PS

(PRADEEP KUMAR)
BRANCH OFFICER